

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH, COURT – II
CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 28-06-2024 THROUGH VIDEO CONFERENCING:

**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**

IN THE MATTER OF : M/s. AMRL Hitech City Ltd

PETITION NUMBER : CP(IB)/78(CHE)2023

APPLICATION NUMBER:

- a) IA(IBC)/1217(CHE)/2024
- b) IA(IBC)/1222(CHE)/2024
- c) IA(IBC)/1218(CHE)/2024
- d) IA(IBC)/865(CHE)/2024
- e) IA(IBC)/515(CHE)/2024
- f) IA(IBC)/466(CHE)/2024
- g) IA(IBC)/553(CHE)/2024
- h) IA/IBC/20/2024
- i) IA/IBC/435/2024
- j) IA(IBC)/404(CHE)/2024
- k) IA(IBC)/615(CHE)/2024
- l) IA/1849/IBC/2023
- m) IA/1848/IBC/2023

ORDER

205.a. IA(IBC)/1217(CHE)/2024 IN CP(IB)/78(CHE)/2023

205.b. IA(IBC)/1222(CHE)/2024 IN CP(IB)/78(CHE)/2023

205.c. IA(IBC)/1218(CHE)/2024 IN CP(IB)/78(CHE)/2023

205.d. IA(IBC)/865(CHE)/2024 IN CP(IB)/78(CHE)/2023

205.e. IA(IBC)/515(CHE)/2024 IN CP(IB)/78(CHE)/2023

205.g. IA(IBC)/553(CHE)/2024 IN CP(IB)/78(CHE)/2023

205.i. IA/IBC/435/2024 IN CP(IB)/78(CHE)/2023

205.j. IA(IBC)/404(CHE)/2024 IN CP(IB)/78(CHE)/2023

Ld. Counsel Mr. T.V. Suresh Kumar for the Applicant. Ld. Counsel Mr. Amit Singh Chauhan for RP. RP Mr.Mukul Kumar is present. Ld. Counsel for Ms.Kavitha for TWAD.

Ld. Counsel for Ms. Kavitha for TWAD stated that issue of restoring the connection without insisting on payment of arrears is being finalised with the Nanguneri AMRL SEZ Unit Holders Association. The Counsel for TWAD is directed to restore the connection within a week. Ld. Counsel Mr. T.V. Suresh Kumar stated that MOU can be signed if there is no clause pertaining to insisting of old arrears payment. On this Counsel for TWAD confirmed that they are not insisting on payment of old arrears and therefore the MOU should be put in to operation immediately. All the stakeholders are directed to ensure MOU is put in to operation immediately within a week.

Compliance memo filed within 2 weeks.

List the applications for hearing on **12.07.2024**.

205.f. IA(IBC)/466(CHE)/2024 IN CP(IB)/78(CHE)/2023

Ld. Counsel Mr. Amit Singh Chauhan for RP. Ld. RP is present in person. Ld. Counsel Ms. G.S Dhanalakshmi for TANGEDCO.

The Counsel for TANGEDCO clarified that they will be providing new connection without insisting on payment of arrears and sought Applicant to make Application for fresh connection which may involve some charges for erection and installation. Compliance memo be filed by the parties within 4 weeks.

List the application for hearing on **12.08.2024**.

205.h. IA/IBC/20/2024 IN CP(IB)/78(CHE)/2023

Ld. Counsel Mr. Abhishek Raman for Enforcement Directorate.

List the application for hearing on **12.08.2024**.

205.k. IA(IBC)/615(CHE)/2024 IN CP(IB)/78(CHE)/2023

Ld. Sr. Counsel Mr. P.S. Raman for the Applicant. Ld. Counsel Mr. Amit Singh Chauhan for RP. Ld. RP is present in person.

In this case, the case is posed for hearing before Hon'ble High Court of Madras on 08.07.2024. List **IA(IBC)/615(CHE)/2024** for hearing on **12.08.2024**.

205.l. IA/1849/IBC/2023 IN CP(IB)/78(CHE)/2023

205.m. IA/1848/IBC/2023 IN CP(IB)/78(CHE)/2023

Ld. Counsel Mr. Rishi Srinivas for the Applicant. Ld. Counsel Mr. Amit Singh Chauhan for RP.

RP report has been filed vide Diary No.2371 dated 09.05.2024.

List the applications for hearing on **12.08.2024**. **Interim order dated 23.11.2023 to continue till further orders.**

-Sd-

RAVICHANDRAN RAMASAMY
Member (Technical)

-Sd-

JYOTI KUMAR TRIPATHI
Member (Judicial)

phk